FORM OF ACCEPTANCE - CUM – ACKNOWLEDGEMENT

OFFER	
OPENING OF OFFER	31st DECEMBER 2010
CLOSING OF OFFER	20TH JANUARY 2010

THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION

(Please send this form with enclosures to the registrars to the Offer at their address given overleaf)

From:

Tel No. Fax No. E-mail

To,
Cameo Corporate Services Limited,
Unit: Surana Industries Limited
No.1, Club House Road,
5th Floor, Subramanian Building,
Chennai – 600 002

Sub: Open Offer by Mr. Surana, Mr. Shantilal Surana, Mr. Vijayraj Surana, Mr. Dineshchand Surana, Mrs. Chandanbala Surana, Mrs. Sarladevi Surana, Mrs., Alka Surana, and Mrs. Vasantha Surana (hereinafter collectively referred to as (“Acquirers”) to acquire upto 40, 30,000 equity shares of Rs. 10/- each at a consolidated price of 167.70(Rupees One Hundred and Sixty Seven and Seventy paisa only) representing 20% of the voting share capital of Surana Industries Limited (“Target Company”) in terms of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997.

Dear Sir,
I/We refer to the Letter of Offer dated____________ for acquiring the equity shares held by me/us in Surana Industries Limited.
I/We, the undersigned, have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

For Shares held in Physical Form

I/We accept the Offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

Sr.No	Certificate No	Distinctive No(s)		No. of Shares
		From	To	
			Total number of equity shares	
(In case the space provided is inadequate, please attach a separate sheet with the details)				

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Manager/Registrar to the offer until the time the Acquirers pay the purchase consideration as mentioned in the Letter of Offer.
I/We also note and understand that the Acquirers will pay the purchase consideration only after verification of the documents and signatures.

For Shares held in Demat Form:

I/We hold shares in demat form and accept the Offer and enclose photocopy of the Delivery Instruction Slip duly acknowledged by DP in respect of my/our equity shares as detailed below:

DP Name	DP ID	Client ID	No. of Shares	Name of Beneficiary

I/We have done an Inter-Depository/off-market transaction for crediting the shares to the Escrow Account named “Cameo Corporate Services Limitec SIL Open Offer-Escrow Account” with the following particulars:
Depository Participant Name: SAL Securities Private Limited
Beneficiary ID No. : 00000437
DP ID No. : 12055000
Depository : CDSL

Shareholders whose shares are held in a beneficiary account with “NSDL” should use an “Inter-Depository Delivery Instruction” to transfer their shar to the Special Depository Account with CDSL.

I/We note and understand that the shares would lie in the Special Depository Account until the time the Acquirers make payment of purchase consideration as mentioned in the Letter of Offer.

I/We authorize the Acquirers to accept the shares so offered which it may decide to accept in consultation with the Manager to the Offer and in terms the Letter of Offer and
I/We authorize the Acquirers or the Manager to the Offer to send by registered post the draft/cheque, in settlement of the amount to the sole/first holde at the address mentioned below:

Yours faithfully,
Signed and Delivered:

	FULL NAME(S)	SIGNATURE(S)
First/Sole Shareholder		
Second Shareholder		
Third Shareholder		

Address of the First/Sole Shareholder ____
____

Place: Date:
Note: Incase of joint holdings, all holders must sign. A corporation must affix its common seal.

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of bank account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly.

Name of the Bank ____
Branch ____
Account Number ____
Saving/Current/Others ____
(Please specify)

--TEAR HERE--

Folio No (Acknowledgement Slip) Sr.No.

Sub: Open Offer by Mr. Surana, Mr. Shantilal Surana, Mr. Vijayraj Surana, Mr. Dineshchand Surana, Mrs. Chandanbala Surana, Mrs. Sarladevi Surana, Mrs., Alka Surana, and Mrs. Vasantha Surana (hereinafter collectively referred to as (“Acquirers”) to acquire upto 40, 30,000 equity shares of Rs. 10/- each at a consolidated price of 167.70(Rupees One Hundred and Sixty Seven and Seventy paisa only) representing 20% of the voting share capital of Surana Industries Limited (“Target Company”) in terms of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997.

Received from Mr./Ms/M/s ____

Address ____

Form of acceptance cum acknowledgement, # __________ Number of Share Certificates/# Copy of Delivery Instruction Slip to (DP) for _____________No. of shares.

Stamp of Collection Centre		Signature of Official		Date of Receipt	

Note: All future correspondence, if any, should be addressed to **Registrar to the Offer:**

Cameo Corporate Services Limited
Unit: Surana Industries Limited.
No.1, Club House Road, 5th Floor, Subramanian Building, Chennai – 600 002
Contact Person: Ms. Shreepriya K, Tel.No: 044-28460390, Fax No.: 044-28460129
E-mail: investor@cameoindia.com